

## LOK SABHA DEBATES

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### LOK SABHA

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Friday July 17, 1992 / Asadha 26, 1914  
(Saka)

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*The Lok Sabha met at  
Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

RE: RAMJANAM BHOOMI - BABRI  
MASJID ISSUE AND BURNING OF  
EFFIGIES OF JUDGES

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir under rule 388 I have given notice for suspension of the Question Hour. In the history of independent India effigies of judges had never been burnt but this is also being done now. Vishwa Hindu Parishad has made an announcement that they would sit on dharna and hold demonstration from 20th July in front of the Court and would hold talks with the Hon. Prime Minister after that.

Mr. Speaker, Sir, there has been a total breakdown of constitutional machinery in Uttar Pradesh. I have given a notice under rule 388 to suspend the Question Hour and have also demanded a discussion on it. Therefore, I urge you to suspend the Question Hour and also call the hon. Prime Minister here to make a statement on the developments in Ayothya (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, let's first have the Question Hour. For the last two days debate

is being held on the no-confidence motion and today the Hon. Prime Minister is scheduled to reply to the debate Question Hour is our own Hour, so it may please be allowed to continue.....(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, the situation in Ayodhya is most explosive. In spite of the court order, deliberately construction is going on there. We have got the latest information that they are going to put up the pillars and they are going to construct what you call Simhadwar. They have burnt the effigies of the Judges for the first time in the history of the country. (*Interruptions*) . Sir, the whole nation is involved in the debate. (*Interruptions*) . They openly said that the court order will not be carried out and the construction will be carried on. This is a very serious matter. From the first day of this Session we have been raising this matter. Sir, from 9th of April the construction has been started, the Home Minister himself has admitted that *prima facie*, it is an illegal construction in violation of the court order. We have been repeatedly asking the Government to take action. If they had acted, Sir, on the 9th or 10th, the situation could have been allowed to be diffused. Sir, it is a serious situation. In spite of the order of the Supreme Court, in spite of the order of the High Court, people have been taken there deliberately, openly violating the orders of the court. Since it is for the first time a political party or its collaborators, the Vishwa Hindu Parishad, are openly saying that they are violating the orders of the court, people have been asked in the name of kar seva to assemble there openly violating the court order and the construction is being carried on in the disputed territory. It is an admitted position and this Government is

sitting idle without taking any step. We have been repeatedly asking about it. Sir, every Opposition Party except the BJP, is involved in this. They have repeatedly asked the Government to take over the land immediately. What is the action taken by the Government, we would like to know. I would like to know where is the Prime Minister. (*Interruptions*) This is a situation which we cannot allow.

Sir, have you seen anywhere in India that the Judges' effigies have been burnt? In an organised manner Judges' effigies have been burnt. Is there any rule of law? Sir, it is the question of secularism. Secularism is burnt away. What is happening in this country? The Constitution has gone to dogs. What is happening there? Sir, we cannot just wait for the verdict of the No-Confidence Motion. We want that the Government must react. here and now. What is the Government going to do? Sir, so many days have passed, from 8th of July we have been raising this, today it is 17th of July, nearly ten days had elapsed and this Government is sitting idle. So, we call upon the Government to give their response immediately. Where is the Home Minister, I would like to know. He should have come himself and made a statement here if the situation is so explosive. Sir, will the country be divided on the grounds of religion? I am requesting the Government here an now, let them take some action. If inaction is there, it is serious for the country. Therefore, I demand that the Prime Minister and the Home Minister must be here and make a statement today. Before we proceed further, there must be a statement. We want to know the Government's reaction. (*Interruptions*)

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I am sorry, I came a bit late and therefore, I was not able to listen to the issue that was raised by Shri Somnathji in full, but I noted the concluding parts of his observation in which he charged the Government with inaction in respect of Ayodhya. It is a matter about which during the last few days, on several occasions, very many Members from this side have charged the Government with inaction. We have

stated our own point of view and I do not want to repeat it today except to refer to what he said about the demonstration against the Judges or the judiciary etc. I strongly condemn these who have indulged in this kind of demonstration, the burning of effigies or shouting slogans in a Court etc. I strongly condemn it on behalf of my party and no BJP member is involved in it. (*Interruptions*)

Sir, so far as the situation in Ayodhya is concerned, once again I would plead with my Members, 'if you want to go to Ayodhya, please do so.' But the situation in Ayodhya is peaceful. In the whole of Uttar Pradesh, Moharram has been observed absolutely peacefully for the first time in many years, without a single incident. There is no tension, there is no communal disharmony and if we are really concerned with communal harmony, we should look towards Gujarat. No one here talks about Gujarat. My Party has, all along, maintained that the Uttar Pradesh Government has full respect for the judiciary and for the Courts and whatever order have been given by the Court, the Uttar Pradesh Government is implementing them, but the Uttar Pradesh Government cannot forget the mandate it received from the people. This is my submission. (*Interruptions*)

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, it was soothing to hear at least this part of Advaniji's intervention that he condemned the burning of effigies or disrespect towards the Courts. I think, on this, the House should unitedly express itself, the disapproval of the burning of effigies of the Judges and also against the call to demonstrate in front of the Courts there. Advaniji may remember that in the NIC and elsewhere I have been saying precisely the point that it is not a question of temple or masjid, but it is the question of the pillars of democracy; the Parliament, the Executive and the Judiciary. Today, what we are witnessing is that the Judiciary is under attack, an open onslaught is going on, the Executive is almost helpless and the Parliament is just only a witness and receives information and finds no way out. This is the issue, Sir, which is much more than Temple and Masjid. Are we going to uphold the

institution of democracy? Are we going to find that they are all just crumbling down and we are witness to it or we are a party to it? This is precisely the issue and the point I have been raising everywhere. We are entitled to pay respects to our faith but when we come to the point, my faith is above everything, my faith is above the Constitution — it is the foundation of a theocratic state, which is being laid in whatever cover or in whatever form. That is precisely the public debate of our public life and democracy in India. And these are the seeds that you have sown. It may be beyond hands today. Advaniji has condemned it. May be things are going beyond his hands. We have serious differences with him and with BJP. Now I want to say is, as far as the Government is concerned, it is the custodian of the Constitution. Once it takes oath and takes the responsibilities of governance of this country, it is duty bound to uphold the institutions of democracy and the Constitution. Now the temples of justices are being attacked, the Constitution is being attacked.

I want to ask from the Executive and the Government as to what it wants to tell Parliament and the Central Legislature, the highest body of the country today here. It must express it very clearly and not in enigmas, which we go on guessing as to what is its intent. Yes, soft process is soft process — whether it is undisputed or not, is or is not, is and is not. These philosophical deliberations that have been going on, have led to this situation. It is necessary and I am sure we will debate on this issue. I will not take much of your time in going into the details of it. But the very foundation of democracy is at stake and I do perceive that the line that the BJP has taken is not in the interest of the institution of democracy and what it has led to finally is something which we are very-very apprehensive of. Let it not be forgotten.....(*Interruptions*) .....

[*Translation*]

AN HON. MEMBER: Why did you support the burning of effigies of the judges against the judgement delivered in the Shah

Bano Case. (*Interruptions*)

SHRI HARIN PATHAK (Ahmedabad): At that time you had supported it, while we people had condemned it. The effigies of the Constitution were burnt at that time. (*Interruptions*)

SHRI SHARAD YADAV (Madhepura): We did not interrupt when Shri Advanji was speaking. But when our leaders are putting forth their views they are being heckled. It is not proper. (*Interruptions*)

SHRI RAJNATH SONKAR SHASTI (Saidpur): Sir, when Shri Advani was speaking all of us were silent, but now when it is the turn of the leaders of my party, they are making a noise. We will not tolerate all this. It is the usual feature that whenever my party colleagues start speaking they start making noise. We have repeatedly raised this in the House.

SHRI VISHWANATH PRATAP SINGH: I remember that in your Chamber, Sir, this issue was raised and that question was flung straight in the face of — I think the Parliamentary Affairs Minister, Shri Arjun Singh and other Ministers were present the and Atalji had put a question — you were criticising our *Shilanayas*; when we were having our activity, it was you who stood there and got the *Shilanayas* done. You are asking for Ram-Rajya. Who started the Ram-Rajya issue in an election campaign right from Faizabad? It was also told that the Sadhus had met the Prime Minister one month back and told very plainly, "We are going to start the activities". After that, the activities started. There was no answer. What our Parties see is, the seeds are sown from that side. Fertilizer and water are given from this side. Then, we see the fruit that you are reaping. (*Interruptions*)

Very clearly, the Government should come out how it is going to uphold the institutions, uphold the Constitution and to stop such activities. Advaniji when the matter had come to Parliament, it was decided. You gave the commitment on this issue that you follow the verdict of Parliament. Let it be for

Parliament to decide the issue and come out very clearly. (*Interruptions*)

SHRI BASUDEB ACHARIA: The Prime Minister and the Home Minister should come and make a statement.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): You listen to me first and then if you are not satisfied, you can say.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we have given a notice under rule 388. Does it mean that our notices are not given any importance?

MR. SPEAKER: You only said that you people got all this started.

(*Interruptions*)

SHRI GUMAN MAL LODHA (Pali): Shri Arif Mohammed Khan was dropped from the Cabinet for supporting the judgement of the Supreme Court in the Shah Bano Case. (*Interruptions*)

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we have given a notice under rule 388. I would like to know your ruling on our notice. I just want to speak in this regard. (*Interruptions*)

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir.....

SHRI SHARADYADAV: Shri Azad, what can you say? You just send the Hon. Prime Minister to the House. (*Interruptions*)

[*English*]

SHRI GHULAM NABI AZAD: We have read the news that the effigies of judges were burnt yesterday. No doubt, this is a matter of great concern in this House. As a matter of fact, it is a matter of concern for the whole of the nation.

I strongly feel that no individual or

individuals or for that matter no political party or non-political party has any right to disrespect the judiciary. Sir, I condemn this act of persons involved, those who burnt the effigies of the judges.

As far as the demand of the hon. Members that the Prime Minister and the Home Minister should come to the House is concerned.....(*Interruptions*)

SHRI GUMAN MAL LODHA: In Shah Bano case you burnt the effigy of the court judgement. (*Interruptions*)

SHRI GHULAM NABI AZAD: There is a vote of no-confidence moved by the Opposition.

SHRI SOMNATH CHATTERJEE: Kindly for a second. Last time, when the Prime Minister made a statement and the Home Minister made a statement, they clearly indicated that they are waiting for the court's verdict. Now the court's verdict has come. What is the Government doing of the last three days? You only said you are waiting for the order.

SHRI GHULAM NABI AZAD: The Prime Minister is replying to the vote of no-confidence immediately after the Question hour.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I have given you a notice under rule 388 regarding the suspension of the Question Hour. Constitutional machinery has failed to tackle the Ayodhya issue and the Vishwa Hindi Parishad is burning the effigies of the judges. I would like to apprise Shri Advani that as per today's newspaper reports a MP of his party was involved in it. That particular MP from Gorakhpur along with Shri Singhal has announced that on 20th, all over the country Courts will not be allowed to function. I thank you for condemning it here and you should also find out the position there. You said that everything is all right there, but you may please verify the facts, as nothing is going on well there. D.M. of

Faizabad, Shri Srivastava and S.P. Shri Ray have said that they were not being allowed to enter. Threat to gherao courts all over Uttar Pradesh has been given (*Interruptions*)

AN HON. MEMBER: So what?

SHRI RAM VILAS PASWAN: When a MP is saying, so what, then nobody knows what will happen.

Yesterday, Vishwa Hindu Parishad leaders met the Hon. Prime Minister. VHP President, Shri Vishnu Hari Dalmia, categorically told the Hon. Prime Minister that they were not prepared to abide by any order. Construction work will go on and nobody can stop it. The Government of India is present in the House. The Constitution under which it took oath is breaking down. The Hon. Prime Minister has got no moral right to continue in office. The Government which cannot uphold the constitution has got no right to continue in office for even a minute. Though Shri Azad and the Congress (I) swear in the name of secularism, but in reality constitution is being violated.

We urge you to accept the notice given by us. Please call the Hon. Prime Minister here. Today, he should have been present in the House as today was his Question Day. He should come to the House and tell us the steps being taken regarding the Ayodhya tangle.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I oppose the notice given by him. For days together this issue is being raised daily in the House. The Hon. Prime Minister is scheduled to reply to the no-confidence motion and if some aspects are left out, then these could be taken up for discussion later on. We also condemn the incident of disregard shown to the court. However, I would like to lay emphasis on one point that our friends should not adopt double standards. I very well remember what respect they shown had to court verdict in Shahbano case. Shri Shahbuddin formed the Babri Action Committee only when the locks were opened in Ayodhya by court order. After that a meeting was convened here at the Boat

Club. All of them were present in that meeting. Shri Shahabuddin had said in the meeting that they were not at all prepared to obey court orders and that they would observe 26th January as a Black Day instead of a National Day. They intend to slaughter the Constitution. We do obey the Court and the Constitution. Opposing a section of law does not amount to violation of the Constitution. While on the one hand we respect the Constitution, we also consider that the temple issue is beyond the jurisdiction of the court.....(*Interruptions*)

[*English*]

SHRI DATTA MEGHE (Nagpur): He should withdraw his statement.

[*Translation*]

SHRIMADAN LAL KHURANA: The court cannot decide as to where lord Rama was born. This is a question of our belief. If they have the guts.....(*Interruptions*) ..... If the Congress Party commits the same mistake which Shri Mulayam Singh Yadav and Shri Vishwanath Pratap Singh committed, they will also meet the same fate.....(*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, if the Government fails to act here and now, then that will lead to laying the foundation of Fascism in our country. It has already been referred that the effigies of the Judges have been burnt. Then, yesterday, in the corridors of the Supreme court slogans were shouted against the Court. The Judges are being intimidated. Now, there is no meaning in saying that in the past some other hues of fundamentalists have also resorted to this kind of an activity. There were saner people in this country; secular people in this country at that time who condemned that even at that time also. But that cannot be anything to be emulated by others who destroy the foundation of this country. (*Interruptions*)

Now, there is no room in this House to show mock concern for the institutions of our

country. Shri Lal K. Advani has said that he condemns those who are burning the effigies of the Judges.....(Interruptions) But how is it that he, in this House, says that Ayodhya embroglio cannot be decided by the Court? That is another way of destroying the judiciary, destroying the institution.

I demand that Shri Lal K. Advani stand up in the House and ask the U.P. Government to immediately take action to stop all the construction work there. Otherwise it is mock concern that is being expressed here. They may not be understanding what all they are doing to this country. But the Government must come forward to act and this is the time to act. If they act, then the whole country, the secular people will be behind them. I demand action from the Government. (Interruptions)

SHRI LAL K. ADVANI: Sir, I wish at least this particular issue of any disrespect to the judiciary or anyone who does it is laid to rest. Sir, you would notice that when I mentioned this matter, I did not give any 'ifs', any 'buts'. I did not refer to what has happened in the Shah Bano Case. It is only when some Members commented that my colleagues here were provoked to recall the conduct of some other Members in this House. But so far as this House is concerned, so far as my party is concerned, I strongly condemn unequivocally any disrespect shown to the judiciary whether in the form of burning the effigies or in the form of shouting slogans. But let us not be confused about what has been said by one of my colleagues here. I have with me the Bommai Report of the Standing Committee. This Bommai Report refers to a court judgment dated 1989. It is a Civil Miscellaneous Application Number 48 of 89 in which the concluding observation by the Faizabad District Court is there. It says:

"It is doubtful that some of the questions involved in the suit are soluble by judicial process."

Now this court says this. It does not mean that it does not believe in the sanctity of the court or the sanctity of the judiciary. Therefore, my party has all along maintained that if anyone suggests that let the court

decide whether Ram was born here or not, our stand is that this is a matter which is not judicially determinable. This is a matter of faith. Therefore, to say that because we say this, therefore, we put faith above the court, faith above the Constitution, we are favouring a theocratic State is not correct. I would like to repeat once again unequivocally that my party rejects the concept of a theocratic State. My party is unequivocally committed to secularism and the secular content of the Indian Constitution as conceived by my founding fathers and not conceived by my founding friends here or my friends there whom I call pseudo-secularists. Their approach is that in India if a Muslim says, "I am proud of Islam," he is fine. But if a Hindu says, "I am proud of Hinduisim," he is a communalist. (Interruptions) So far as court is concerned, this is the concern. Let us be very clear that this House entirely condemns the disrespect shown to the judiciary by anyone. I would appeal to the Government to take action against those who have shown any disrespect to the judiciary and I will support it. (Interruptions)

SHRI SOMNATH CHATTERJEE: Coming from Shri Advaniji, this is nothing but very provocative. If the court cannot decide.....

SHRI HARIN PATHAK (Ahmedabad): It is the truth. (Interruptions)

SHRI SOMNATH CHATTERJEE: If the court cannot decide this issue, how does BJP decide that issue, how does VHP decide this issue? How do they decide this question? Therefore, let him say that no construction work will be done. (Interruptions)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Speaker, Sir, the newspaper reports this morning are not only alarming but a serious one because if we believe in the rule of law, in that case the State of Uttar Pradesh has to abide by the rulings of the Supreme Court and the local bench of the High Court of Allahabad.....(Interruptions)

MR. SPEAKER: Please take your seat.

(Interruptions)

SHRI TARIT BARAN TOPDAR  
(Barrackpor): What were these people doing  
for all these days?

(Interruptions)

MR. SPEAKER: When I am standing  
you have to sit down. You please take your  
seat.

(Interruptions)

[Translation]

MR. SPEAKER: Please take your seats.

SHRI RAJNATH SONKAR SHASTRI  
(Saidpur): At whom this challenge has been  
thrown? Please think  
seriously.....(Interruptions)

MR. SPEAKER: First of all, please listen  
to me.....(Interruptions)

MR. SPEAKER: You are also doing the  
same thing. First of all, sit down, please. I am  
trying to restore discipline. Why are you  
speaking when I am on my legs....

(Interruptions)

MR. SPEAKER: If it is an important  
matter and Parliament is supreme, I will  
request you to speak in a quiet manner and  
one by one. Speaking loudly while sitting on  
your seats won't serve any purpose. What I  
am doing here, I am just inviting the hon.  
Members to express their views; but despite  
that if the hon. Members are excited over the  
matter and create disorder in the House,  
then the entire discussion would prove futile.  
My submission to you is that you may express  
your views; however, if the matter is serious  
and the Parliament is supreme, let the  
discussion take place in an effective manner.

[English]

SHRI MANORANJAN BHAKTA: Mr.  
Speaker, Sir, I was telling that if we want the  
rule of law, in that case, the State of Uttar  
Pradesh or for that matter, any State, cannot  
defy the directions given by the highest Court

of the country. It is a question of defying by  
the Uttar Pradesh Government. Just now,  
Shri Advani has condemned the burning of  
the effigies of the Judges but with a  
reservation.

SHRI LAL K. ADVANI: No reservations.

SHRI MANORANJAN BHAKTA: He also  
said that the State Government of Uttar  
Pradesh will examine this matter and at the  
same time, he added that the mandate was  
given to them. The question is about rule of  
law and no political party can take it as a right,  
whatever may be their manifesto or whatever  
may be there in that manifesto. They cannot  
take that plea in a matter, where the Court  
has given a direction.

Sir, that is why, it is absolutely necessary  
to see that the Government of Uttar Pradesh  
abides by the Court's direction; and since  
the BJP is the ruling party there - the members  
of BJP, I have every reason to believe, are  
patriots of the country - and I have every  
reason to believe that they will try to defuse  
the situation and they will advise their State  
Government to see that the situation is  
defused and the Court orders are abided by  
the State Government of Uttar Pradesh.

Sir, there is one last point. I would like to  
say that, through you, Sir, all the sides of this  
House, unitedly, should give a signal and  
they should send a message to the whole  
country saying that our democratic polity is  
wedded to the rule of law and that rule of law  
has to be established and safeguarded by all  
of us.

That is my submission.

[Translation]

SHRI RABI RAY (Kendrapada): Mr.  
Speaker, Sir, the Question Hour is going to  
be over, though you have not made any  
announcement to this effect. A burning  
question has come up before the House and  
the nation. Ours is the largest democracy in  
the world. Through you, I would like to submit  
to all the hon. Members of the House that  
when we came here after having been elected

in the Tenth Lok Sabha, we took oath in the name of the Constitution. However, I am distressed to see that a question mark has been put on our democracy. It is being dubbed as a theocratic State. A sort of suspicion has gained ground in the minds of people whether ours is a theocratic State.....(*Interruptions*)

I am very distressed to say and other hon. Members also must be having a similar feeling that India has already been divided on the basis of religion and somebody from behind says that there will be another partition. I am very much aggrieved to hear that an Indian Parliamentarian wishes his country's further division on the basis of religion. I am shocked to hear this. I would like to tell Shri Advani and especially Shri Gulam Nabi Azad, the hon. Minister of Parliamentary Affairs that I was very much pleased to hear Shri Advani's speech in which he condemned the act of burning the effigies of Judges.

[*English*]

We should not be forgetful about our recent history.

[*Translation*]

Did the House forget? At least neither I nor Shri Advani will forget the incident when effigies of Judges were burnt on the wake of Allahabad High Court Judgement on 12 June, 1975 in Shri Raj Narain's case? Was he not dubbed a CIA agent? Mr. Speaker, Sir, I have not forgotten the event. Those who fell victims of those sufferings cannot forget. We were the Members of Parliament. We cannot forget how we, about one and a half lakh people were lodged in jails and how the effigy of Justice Jagmohan Lal was burnt not only in Delhi but also throughout the country. We have not forgotten the incident. That is why I was happy to hear that Shri Advani condemned this act. (*Interruptions*)

Through you, I would like to tell Shri Advani that through this House a message should be conveyed to 80 crore of our countrymen and also to the world that we would not put any question mark on the

dignity of the Constitution. We are committed to establish a secular, sovereign and democratic country in accordance with the dignity of the Constitution and hence we will accept the verdict of the court accordingly. It is the foremost duty of the Kalyan Singh Government to implement the verdict of the Lucknow Bench of Allahabad High court in letter and spirit. I would like to make an appeal to the hon. Member of BJP, particularly Shri Atal Bihari Vajpayee and Shri Advani who are the national leaders and astute statement that they should rise above the party lines and give an assurance to the nation and the House that the Government of Shri Kalyan Singh would obey the orders of Lucknow Bench of Allahabad High Court. At the same time the Kalyan Singh Government should persuade both these leaders and the BJP High Command that they must obey the court orders without any hesitation.

Mr. Speaker, Sir, there are two alternatives before us. One is that of negotiations for which no scope is left now. As per the decision of NIC, the only way left out before us now is to obey the High Court Verdict. Whatever judgement may be pronounced, by the High Court it should be adhered to. This is the only way out left to us to save India to maintain the dignity of the country and its Constitution. I would like to state that a unanimous message from here should be sent to the Kalyan Singh Government that the only solution to this crisis is to strictly follow the verdict of the Lucknow Bench. This work should be done immediately. I want to say only this much.

SHRI MAHANT ABEDYA NATH (*Gorakhpur*): Mr. Speaker, Sir, right now the hon. Member has mentioned my name and stated that I was an accomplice in burning the effigies of judges in Ayodhya. But I would like to point out that I have been in Delhi for the last two days and that incident took place probably yesterday. Therefore, the allegation is not correct. I have always held the judges in high esteem. But proper attention should be paid to our view point also. Nobody is trying to understand the arguments of our party in this House. I have categorically said



that there are certain issues which are beyond the jurisdiction of the decision of the judges. I can cite certain examples. The Christians believe that Lord Christ was born of a virgin girl. If someone tries to explore the authenticity of this belief, will it be possible to prove it? Though, it is contrary to the rule of the nature. Similarly, the Muslim brethren believe that the hair of prophet Mohammed is preserved in the Hazaratbal mosque in Kashmir. If this issue is taken to the Court, will the court be able to give any decision on it, can any court ascertain whether that hair belonged to Mohammed Sahab or not. There are many such issues which are beyond the jurisdiction of the court. Therefore, my submission is that crores of the Hindus hold the faith regarding the Janambhoomi that Lord Ram was born here and similarly this issue is beyond the jurisdiction of a court. No court can give a judgement against the faith of crores of the Hindus. Shri Advani has read out an extract from the judgement of the court in this regard, which clarifies it. We want to say that we have always respected the court, but the court has no right to give judgement on those issues which are not in its jurisdiction. The cores of Hindus have faith about the Ram Janambhoomi and at the same time I also want to say that.....(Interruptions)

Mr. Speaker, Sir, it has been said that the Ram Janambhoomi movement has been started for the partition of the country. I want to point out who is dividing the country and who is dividing the minority and the majority society of the country after creation of Pakistan. Today the minorities have been given special rights and concessions who has given them such concessions? Who is appointing the minority commission? Who is differentiating between the Hindus and the Muslims in Kashmir by applying the article 370 in Kashmir? You should ask this question to yourself. Those persons want to divide this country. Who have double standards in the name of religion and who have made double civil codes to differentiate between the Hindus and the Muslims in the country.

Mr. Speaker, Sir, today there was no

need of the sadhus to join politics. Had there been similar laws and civil codes all over the country and inside the Parliament, had nobody given special facilities or rights on the basis of caste or religion \* .....

We know that this country, religion and culture will exist only when the Hindu society exists. (Interruptions)

Today who is disrespecting the court? We are respecting it. We have always respected the court. But the court should not give any decision on the issue which is not in its jurisdiction. What was done in the Shahbano case? Today they are endorsing nationalism in the Parliament. Here the decision of the Supreme Court has also been changed by making amendments in the Constitution.

Mr. Speaker, Sir, you know that the Supreme Court has given a decision regarding the graveyards of the 'Sunnies'.....(Interruptions)

It is the decision of the Supreme Court. The Parliament cannot alter it. But today nobody has courage to remove that grave. The Vishwa Hindu Parishad has been respecting the court and judges and it has always been doing so. (Interruptions) We want to say that there are 15,000 Muslims there. The persons belonging to the Congress Party are disregarding the Court. The people of this party are themselves indulging in .....(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE:  
You have failed to direct the Government. (Interruptions) They will construe that you are a party to what they have said.

(Interruptions)

SHRI SHARAD YADAV (Madhepura):  
For the last three months we have been witnessing the same thing. He has raised the point of order three times.....(Interruptions)  
This House can not function in this manner. (Interruptions)

**SHRI GHULAM NABI AZAD:**

Honourable Speaker, Sir, as far as I have been able to understand, the honourable Member has said that if the minorities of this country are pampered like they are being pampered at the moment, no wonder after some time, the whole country will turn into Pakistan.

Let it be very clear that the minorities of this country have nothing to do with Pakistan. The minorities of this country should not be linked for any reason with Pakistan.

I request you to go through the record and this should be deleted from there.  
(*Interruptions*)

**SHRI BASUDEB ACHARIA (Bankura):**  
Sir, have you expunged what he has said?  
(*Interruptions*)

**SHRI TARIT BARAN TOPDAR**  
(Barrackpore): Such utterances in the House should not have been allowed. (*Interruptions*)

**MR. SPEAKER:** What is it you are shouting at? (*Interruptions*) Why are you shouting all the time? (*Interruptions*) I will look into it. (*Interruptions*) You please sit down. (*Interruptions*) I have said, I will look into it.

(*Interruptions*)

11.53 hrs.

*At this stage, Shri Rajnath Sonkar Shastri and some other Hon. Members came and stood on the floor near the Table*

(*Interruptions*)

**MR. SPEAKER:** The House stands adjourned to meet after half-an-hour.

[English]

WRITTEN ANSWERS TO QUESTIONS

### **New Export and Import Policy**

\*143. **SHRI K. THULASIAH VANDAYAR:**  
Will the Minister of COMMERCE be pleased to state:

(a) the impact of the new Export and Import Policy on exports;

(b) the value of exports made in various sectors since April, 1992;

(c) whether exports to General Currency Area countries have increased;

(d) if so, the details thereof; and

(e) the steps proposed to be taken to further improve the export position?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND OR MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (e). Only one month's data is available after the announcement of the Policy. Hence, it is too early to assess the impact of the new Export Import Policy on exports. Moreover, there will be a time lag for the exporters to fully react to the policy initiatives taken in the new Policy.

The trade data for the current financial year 1992/93 is available for the month of April 1992. Sectoral breakdown of the data is not yet finalised. According to the provisional figures, India's aggregate exports amounted to Rs. 3960.01 crores during April 1992 as compared to Rs. 2952.29 crores during April 1991, thereby registering an increase of 34.1%. India's exports to General Currency